

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 231 of 1992. ✓

Between

Dated: 16.3.1992.

The Union of India represented by the General Manager, S.E.Railway,
Garden Reach, Calcutta. ✓

... Applicant/Appellant

And

Ch. Mohan Rao.

... Respondent. ✓

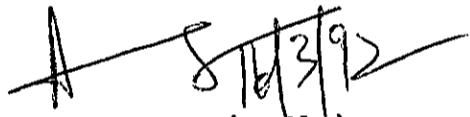
Counsel for the Applicant : Sri. N.R.Devraj, SC for Railways
Counsel for the Respondent : Sri. —

CORAM:

Hon'ble Mr. C.J.Roy, Judicial Member.

The Tribunal made the following order:-

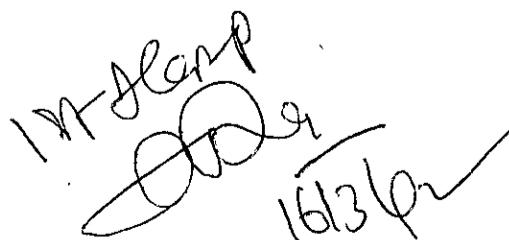
Sri. N.R.Devraj, learned counsel for S.E.Railway appeared and argued the case for the stay of the decree passed in O.A.121/84. Decree and Judgement of the Hon'ble Principal Sub-ordinate Judge, Visakhapatnam dated 23.10.1991 and 27.8.1990 were also filed as Annexure A-i to the application. I feel that after hearing the arguments at length of Sri. N.R.Devraj, learned counsel for the applicant, taking into consideration all the enclosures, the case should be returned for presenting before the proper court. Sri. N.R.Devraj, learned counsel for the applicant is entitled for his fees inview of the lengthy arguments he has addressed before me.


Deputy Registrar (Judl.)

Copy to:-

1. Sri. N.R.Devraj, S.E. for Railways, C.A.T, Hyderabad (with all case papers to present before proper court)
2. One spare copy.

Rsm/-


16/3/92

SM
16/3/92 O.A. 231/92

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APPROVED BY

Single

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDD)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 16/3/1992

ORDER/JUDGMENT:

R.A/C.A/M.A.N.

in

O.A.No.

231/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Order is returned to Counsel
for arguments

Disposed of with directions.

Dismissed

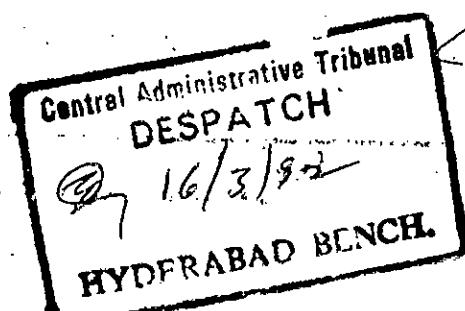
Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

Ad 34



Ad 34